

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.405

Restoration App/79/ND/2023 IN IB/445/ND/2021

IN THE MATTER OF:

M/s A.S. Leathers	...	Applicant
Versus		
M/s. Sarthak Fibrotex Pvt Ltd	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 18.05.2023

Coram:

**Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Prateek Kedawat, Adv.
For the Respondent :

ORDER

Restoration App/79/ND/2023

Heard the submissions made by the Ld. Counsel for the Applicant. This is an application filed for restoration of IB/445/ND/2021 which is an application filed under Section 9. Having heard the submissions made by the Ld. Counsel for the Applicant and having considered the prayers made in the application, this Adjudicating Authority directs the Applicant to pay costs of Rs.25,000/- subject to which the matter will be restored. Ten days' time is granted for payment. On production of proof of payment, the present application i.e. Restoration App/79/ND/2023 stands allowed.

Sd/-
DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD,
MEMBER (JUDICIAL)